

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 123/Agr/2022
(Assessment Year 2018-19)**

Shiv Charan Sharma 102, Sector-2, Vinay Nagar, Gwalior-474001 Madhya Pradesh	Vs.	The DCIT, CPC Bengaluru 560500
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: ADOPS9646K		
Appellant	..	Respondent

Appellant by :	Sh. Naveen Gargh, Adv.
Respondent by :	Sh. Shailender Shrivastava, Sr. DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee's appeal for assessment year 2018-19 arises against Commissioner of Income Tax(Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and Order No. ITBA/NFAC/S/250/2022-23/1043166417(1) dated 25.05.2022, involving proceedings u/s 143(3) of the Income-tax Act, 1961, [hereinafter referred to as the 'Act'].

2. At the outset, the assessee has filed an application on 07.02.2025 for withdrawal of the instant appeal. The relevant portion of the said application is as under:

“1. That the Appellant has *OPTED* for declaration under "Direct Tax Vivad se Vishwas Scheme 2024" by Filing - Form 1.

*The "Form 1" stands filed (on 25th December - 2024) vide Acknowledgement No.771550770251224.
(Copy enclosed Pg. 1 to 19)*

*Full Payment of "Income Tax" due has been done.
The Certificate is AWAITED in "Form 2" & "Form 4" to be issued by Designated Authority of Income Tax.”*

3. Learned department representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR